

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.820/93.

Date of Judgement : 27-1-94

1. Y.Indira Devi
2. Ramrao
3. S.A.Rahman .. Applicants

Vs.

1. The Accountant General(A&E),
Andhra Pradesh,
Hyderabad.

2. The Comptroller &
Auditor-General of India,
New Delhi.

3. The Secretary,
Ministry of Finance
(Dept. of Expenditure),
Govt. of India,
New Delhi. .. Respondents

Counsel for the Applicants : Shri C.Suryanarayana

Counsel for the Respondents : Shri G.Parameswara Rao, Not
for R1 and 2. pre-
Shri V.Bhimanna sent
for R3 2

C O R A M

Hon'ble Shri A.B.Gorthi : Member(A)

J u d g e m e n t

The grievance of the Applicants is that their pay
should have been stepped up w.e.f. 1.8.87 and actual
monetary benefits given from that date and not from
10.1.89 as has been done by the Respondents.

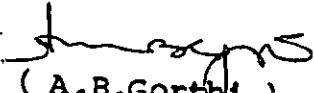
General(A&E), Andhra Pradesh, Hyderabad approached this
Tribunal in O.A.No.229/90 which was decided on 14.2.92.
In the said judgement the Respondents were directed
to step up the pay of the Applicants.2

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not merely on a notional basis but with actual monetary benefits. Consequently, a further direction was given to the Respondents to pay the arrears of salary from 1.8.87 to 9.1.89 by stepping up their pay on par with their immediate juniors w.e.f. 1.8.87.

3. I see no reason to defer with the aforesaid judgement of the Tribunal. Accordingly, the Respondents are directed to pay the arrears of salary of the Applicants from 1.8.87 to 9.1.89 by stepping up their pay on par with their immediate juniors w.e.f. 1.8.87. The said arrears shall be paid to the Applicants within three months from the date of this order. The application is allowed accordingly without any order as to costs.


(A.B. Gorai)

Dated: 27 Jan., 1994.

br.


S. B. Thy
Deputy Registrar

1. The Accountant General(A&E), A.P.Hyderabad.
2. The Comptroller & Auditor-General of India, New Delhi.
3. The Secretary, Ministry of Finance(Dept. of Expenditure), Govt. of India, New Delhi.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. G.Parameswara Rao, SC for R-1 &R-2),CAT,Hyd
6. One copy to Sri. V.Bhimanna, SC for R-3, CAT. Hyd.
-----, un, nyd.
8. One spare copy.

Rsm/-

O.A. 82693

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI

MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 27/1/1994

ORDER/JUDGMENT:

N.A/R.A/C.A.No.

O.A.No.

82693

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

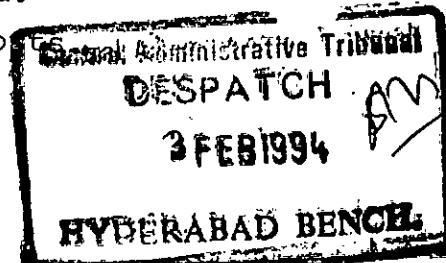
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



pvm